

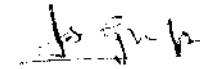
No. A-45011/11/2011-Ad-1
Government of India
Ministry of Corporate Affairs

5th Floor, "A" Wing, Shastri Bhawan,
New Delhi – 110 001, Dated 30th March, 2011

OFFICE ORDER

In supersession of all earlier instructions, the following changes are made in this Ministry's office order of even number dated 4th March, 2011:-

- i) the Policy Cell (CL-V) so far as the items of work relating to simplification of procedures under the Companies Act and to facilitate implementation of MCA-21 project will work under the administrative control of Shri Rakesh Chandra, Director till the Companies Bill is passed. The remaining items of work being handled in CL-V will continue to be handled as per the existing arrangement.
 - ii) all policy issues will be identified and analyzed by the Drafting Group constituted on 24.02.2011 or by taking help from the three Professional Institutes viz. ICAI, ICSI and ICWAI;
 - iii) all proposed policy changes will be placed before the Policy Approval Group where consultation will be held and the draft will be finally approved;
 - iv) after the draft is approved by the Policy Approval Group, the same will be submitted in file by Shri Rakesh Chandra, Director to the Secretary directly;
 - v) the proposal will thereafter be submitted for approval of MoS/CAM depending on the nature of the case.
2. The Ministry's office order of even number dated 4th March, 2011 stands modified to the extent mentioned above.
3. This issues with the approval of Secretary, CA.


(J.S. Gupta)

Under Secretary to the Government of India

1. All Officers/ Sections at Headquarters.
2. Heads of all Attached Offices.
3. All RDs/ RoCs/ OLS
4. e-Governance – for placing on the website.